

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

30.

C.P. (IB)/62(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.04.2024**

NAME OF THE PARTIES:

State Bank of India

Vs.

Sarveshkumar Hariram Agarwal

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Prachi Pandya, Ld. Counsel for the Financial Creditor present. None present for the Personal Guarantor. Mr. Abhay Wadhwa a/w Harakar i/b Interjuris, Ld. Counsel for the RP present.
2. Ld. Counsel for the RP submits that the report IA is filed before the registry which is under scrutiny.
3. The RP/Financial Creditor is directed to serve the copy of the report upon the Personal Guarantor and file proof of service. Personal Guarantor is directed to file reply within two weeks from the date of receipt of report.
4. List this matter for further consideration on **08.05.2024**. Meanwhile, the Counsel for the Financial Creditor is directed to intimate the next date of hearing to the Personal Guarantor.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)